

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2935

ANSWERED ON:08.12.2009

TRAINING TO PRIVATE SECURITY GUARDS

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide training to Private Security guards in the country from private Indian and foreign security agencies;

(b) if so, the details thereof and the reasons therefor; and

(c) the total number of guards likely to undergo training and the duration of the training course alongwith the expenditure likely to be incurred?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): There is no proposal to provide training to private security guards in the country by the Central Government. However, as per Section 11 (1) of the Private Security Agencies (Regulation) Act, 2005, the State Governments are required to frame rules which shall include the requirement of training of security guards. The Central Government has framed and notified the Private Security Agencies Central Model Rules 2006 which, inter-alia, prescribe the period and broad subjects for security training, standard of physical fitness of private security guards, etc. The model rules have been circulated to all the States Governments to enable them to frame their own rules under the aforesaid Act based on the Central model rules and prescribe, inter-alia, the requirement of training of private security guards. The clause 5 (1) of the Private Security Agencies Central Model Rules, 2005 provides for compulsory training for a minimum period of 100 hours of class room instructions and 60 hours of field training spread over at least 20 working days for security guards. Training will be imparted by State/private agencies as may be decided by the Controlling Authority.